

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:295  
ANSWERED ON:26.07.2006  
CASES IN ADMINISTRATIVE VIGILANCE DIVISION  
Mahtab Shri Bhartruhari

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the number of cases dealt with in the Administrative Vigilance Division is increasing year after year;
- (b) if so, the details of pending cases and disciplinary proceedings initiated against IAS offices, during the last three years; year-wise;
- (c) whether uniformity is seldom found while examining disciplinary cases between CVC and UPSC, resulting in delay in taking final decision; and
- (d) if so, the steps taken by the Union Government to minimize the time taken for the conclusion of disciplinary proceedings?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) & (b) : No, Sir.

(c) & (d): UPSC and CVC are independent constitutional/statutory bodies and their advice on disciplinary cases may not be uniform in all cases. However, with a view to minimizing the time taken in the conclusion of disciplinary proceedings, instructions have been issued by the Government from time to time in addition to the provisions already contained under the All India Services (Discipline & Appeal) Rules, 1969.